

Per Tribunal Date 1/12/12
Applicant ~~person~~ / by Mr. Walter
Advocate / Respondent by Mr. V. G. Regi
Council. Because of train disturbances
The matter adjourned to 9/2/93
for final hearing
Dy. Registrar

P.T. 9.2.93
Applicant by Mr. G. S. Walia.
Adv. Mr. V. G. Regi Counsel
for the respondent.

By Consent
The matter is adjourned to
15.4.93 for final hearing

AD
9/2/93

Per Tribunal Date 16/4/93
Applicant in person / by G. S. Walia
Advocate / Respondent by V. G. Regi
Council.

The matter adjourned to 29/6/93
for hearing

forward
Dy. Registrar

Per Tribunal Date 16/9/93
Applicant in person / by G. S. Walia
Advocate / Respondent by S. N. Tewari
Council. As Mr. P. B. is function
The matter adjourned to 16/11/93
for final hearing
Dy. Registrar

(8)

4/11/93

Per Tribunal

Date

16/11/93

Applicant in person by

G.S. Walia

Advocate/Respondent by

V.G. Rege

Council.

By Consent

The matter adjourned to

24/11/93

for Final Hearing

J. Bhole
Dy. Registrar

18/11/94

2/11/93

Per Tribunal

Applicant in person by

G.S. Walia

Advocate/Respondent by

V.G. Rege

Council.

By Consent

The matter adjourned to

18/11/94

for Final Hearing

J. Bhole
Dy. Registrar

Date: 18.1.94 [Per M.S. Deshpande, V.C.]

Mr. G.S. Walia for the applicant
and Mr. V.G. Rege for the respondents.

Mr. Rege states that both the
applicants have retired. The first applicant
was given promotion to the post of
Group 'B' for which this application was
filed and the other applicant has
sought voluntary retirement.

In view of this statement
Mr. Walia states that he does not
wish to proceed with this application.
The application is dismissed for
want of prosecution.

Order/Judgement despatched
to Applicant/Respondent (s)
on 9/2/94.

18/2/94

N.K. Verma
(N.K. Verma)
M.A.

(M.S. Deshpande)
V.C.

RCI/B
19/1